

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CRI-58/2020**

Ramakant Gawas,  
presently lodged in  
Central Jail, Colvale.

... Applicant

**Versus**

State thr. P.I., Valpoi Police Station.

... Respondent

Mr. Pavithran A.V., Advocate u/LAS for the Appellant/Applicant.  
Mr. P. Faldessai, Additional Public Prosecutor for the State.

Coram:- M.S. SONAK &  
SMT. M. S. JAWALKAR, JJ.

Date:- 23<sup>rd</sup> September, 2020

**P. C.:**

Heard Mr. Pavithran, learned counsel for the appellant/applicant under the Legal Aid Scheme and Mr. P. Faldessai, learned Additional Public Prosecutor for the State.

2. The appellant/applicant is in custody serving sentence of life imprisonment. This application is filed through Jail and sufficient cause has been shown to explain the delay in filing the appeal.

3. Accordingly, the delay in filing this appeal is condoned and the application seeking condonation of delay is accordingly disposed of.

***SMT. M. S. JAWALKAR, J.***

***M. S. SONAK, J.***